

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 122
CP No. 07/241-242/JPR/2023
Under Section 241-242 of
Companies Act, 2013

In the matter of:

Bhanukul Pradeep Kumari & Ors.

...Petitioners

Versus

M/s Thar Hotels Pvt. Ltd.

...Respondent

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Petitioner

: Akshita Koolwal, Adv.

For the Respondent

: Aman Pareek, Adv.

Pooja Singh, JTA for the RoC

ORDER

Heard Ms. Akshita Koolwal, Adv. appearing on behalf of the Petitioner. Mr. Aman Pareek, Adv. appearing on behalf of the Respondent. Mr. Ghanshyam Singh Bhati, present in person. Pleadings are complete. List the matter for final arguments on 30.05.2024.

Interim order shall remain continue till the next date of hearing.



(Rajeev Mehrotra)
Technical Member



(Deep Chandra Joshi)
Judicial Member

April 18, 2024